HIGH COURT OF BOMBAY AT GOA
SITTING LIST W.E.F. 03.11.2025

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri Justice **SARANG V. KOTWAL** **AND** The Hon'ble Shri Justice **ASHISH S. CHAVAN** Commercial Appellate Division Bench **MONDAY TO THURSDAY** (DIVISION BENCH) Court Room No. 2	For admission, hearing and order matters therein :- (A) All Public Interest Litigation. (B) All Civil Writ Petitions. (C) All First Appeals . (D) All Writ Petitions, Appeals, Applications and References relating to Direct Tax, Indirect Tax and the Customs Act. (E) All other Civil work pertaining to Division Bench. (F) All Criminal Appeals (Division Bench). (G) All Criminal Writ Petitions. (H) All other Criminal work pertaining to Division Bench.
2	The Hon'ble Shri Justice **SARANG V. KOTWAL** **FRIDAY** [Single Bench-1] Court Room No. 2	For admission, hearing and order matters therein :- (A) Appeals under Arbitration Act. (B) All other Criminal matters pertaining to Single Bench.
3	The Hon'ble Shri. Justice **VALMIKI MENEZES** [Single Bench-2] Court Room No. 3	For admission, hearing and order matters therein :- (A) All First Appeals. (B) All Second Appeals up to the year 2024. (C) All Appeals from Order. (D) All Civil Revision Applications. (E) All Civil Writ Petitions. (F) Miscellaneous Civil Applications up to the year 2021.

		(G) Applications U/Sec. 11 of Arbitration and Conciliation Act, 1996. (H) All Matters under Companies Act, 1956 and Companies Act, 2013 pertaining to Single Bench. (I) Appeals under ESI. (J) All other Civil matters pertaining to Single Bench.
4	The Hon'ble Shri Justice **ASHISH S. CHAVAN** **FRIDAY** [Single Bench-3] Court Room No. 4	For admission, hearing and order matters therein :- (A) All Criminal Writ Petitions. (B) All Criminal Revision Applications. (C) Second Appeals of the year 2025.
5	The Hon'ble Shri Justice **SHREERAM V. SHIRSAT** [Single Bench-4] Court Room No. 6	For admission, hearing and order matters therein :- (A) All Criminal Appeals. (B) All Bail (Regular/Anticipatory) Applications . (C) Miscellaneous Civil Applications from the year 2022 onward.

N O T E

1) Matters / cases, wherein Apex Court had passed order for expeditious hearing / time bound hearing, be given priority. The matters of Senior Citizens/Marginalised section would also be given priority.

2) The Criminal Appeals pending for more than five years in which the accused is/are in Jail, be given priority.

3) The **Hon'ble Shri. Justice Valmiki Menezes** is designated to be the Judge for appointment of Arbitrators in applications under Section 11 of the Arbitration and Conciliation Act, 1996.

4) The **Hon'ble Shri. Justice Valmiki Menezes** is designated to hear and decide matters under the Companies Act,1956 and Companies Act, 2013.

5) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie, if it were pending.

High Court, Appellate Side, Bombay.	)	By Order
	)	
	)	sd/-
	)	(P. P. Jadhav)
Date : 29th October 2025	)	Registrar (Judl-I)